

ITEM NO.56

COURT NO.10

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1145-1146/2015

BHANU PRATAP PANDEY ADVOCATE

Appellant(s)

VERSUS

REGISTRAR GENERAL HIGH COURT OF JUDICATURE AT
ALLAHABAD & ORS.

Respondent(s)

(with appln. (s) for stay and suspension of sentence and office
report)

Date : 22/08/2016 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Appellant(s)

Mr. M.Z. Chaudhary, Adv.
Mr. Aftab Ali Khan, Adv.

For Respondent(s)

Mr. Yashvardhan, Adv.
Mr. Jagjit Singh Chhabra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

By our order dated 24.9.2015, the sentence of
imprisonment of the appellant was stayed on the condition that
the directions issued by the High Court in paragraphs 57 and 58
of the impugned judgment will continue until further orders.

Paragraphs 57 and 58 of the impugned judgment read as
follows :-

"57. Till the aforesaid criminal cases,
detailed in para 4, pending against Bhanu
Pratap Pandey, are finalized, he is

restrained from entering the Court premises, so as to represent any litigant in any matter in District Court/Civil Court, Gorakhpur, except where he is required to attend the Court being a party therein.

58. In order to maintain discipline in the Court, we further direct that other contemnors are restrained from entering the Court premises of Civil Court/District Judgeship, Gorakhpur for a period of four months. The period shall commence w.e.f. 13.07.2015."

It has come to our notice, while dismissing a special leave petition filed by the petitioner, that the petitioner has entered the premises of the Judgeship for the purpose of election in the Bar Association. Prima facie, it amounts to contempt of the order passed by this Court.

The petitioner is issued notice to show cause why he should not be proceeded with for committing contempt by disobeying this Court's order. Reply be filed within four weeks.

List after four weeks.

[RENU DIWAN]
ASSISTANT REGISTRAR

[SUKHBIR PAUL KAUR]
A.R.-CUM-P.S.